Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal	No. 51	of	2011	&
IA No	o. 113	of 2	2011	

Dated: 18th May, 2011

Present : Hon'ble Mr. Rakesh Nath, Technical Member Hon'ble Mr. Justice P.S. Datta, Judicial Member

In the matter of:

Rithwik Energy Generation Pvt. L	imited	Appellant (s)
Versus		
Karnatka Power Transmission		
Corporation Limited & Anr.		Respondent (s)

Counsel for the Appellant)s)	Mr. Udaya Holla Mr. Ajit Bhasme Mr. Pankaj Mishra
Counsel for the Respondent (s)	: Mr. Venkat Subramanian T.R Mr. S. Sriranga

<u>ORDER</u>

Heard learned Counsel for the parties in IA No. 113/11. The State Commission in its order dated 22.10.2009 directed the Respondent No. 2 to pay for the energy supplied by the Appellant at the PPA rate till the adjudication of the petition. Learned Counsel for the Appellant has stated that power project is likely to restart generation of power from the month of June, 2011. Accordingly, we direct the Respondent No. 2 to pay for the energy supplied by the Appellant at the PPA rates and on terms and conditions of payment as per the PPA as an interim measure from January, 2011onwards subject to the final result of the appeal. Accordingly, IA No. 113 of 2011 is disposed of. In the main appeal Respondent No. 2 is directed to file reply on or before 15.6.2011 after serving copy on the other parties.

Post the matter for <u>hearing on 06.07.2011.</u> In the meantime, the Appellant is at liberty to file rejoinder, if any.

(Jusice P.S. Datta) Judicial Member (Rakesh Nath) Technical Member

PK/RKT